Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 19.06.2014

The meeting No.11/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 19.06.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri V.K. Kohli, Director	R.O. TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri J.D. Giri, Vice President	AEPC
6.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.10/AM-15 for 12.06.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 12.06.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.11/AM-15 dated 19.06.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

:11/84-ALC3/2014 **MEETING DATE**: 19.06.2014 MEETING NUMBER

Case No.:1/8/84-ALC3/2014	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:11/84-ALC3/2014 19.06.2014	Status: Withdrawn
HQ File :01/84/050/00048/AM15/	RLA File :05/24/040/00242/AM14/	Lic.No/Date:0510370186	

Ш		
	1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the information
		received from CLA, New Delhi intimating that applicant firm has surrendered the Advance Authorization for cancellation and
		the same has been cancelled by CLA, New Delhi on 05.05.2014. The Committee after deliberations decided to withdraw this
		case from the agenda.

||01.11.2013

	Case No.:4/3/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:11/84-ALC3/2014 19.06.2014	Status: Deferred
	HQ File :01/84/050/00027/AM15/			Defer Date: 03.07.2014
2	Decision: The Committee considered comments on the proposal are still aw The Committee after deliberations in proposal upto 03.07.2014 otherwise t stands for re-listing on 03.07.2014.	aited from Deptt. of Chemicals & Petrostructed the Deptt. of Chemicals & Po	o-Chemicals, Ministry of Chemic etro-Chemicals to furnish the co	cal & Fertilizers.

Case No.:10/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	10.06.2014	Status: Approved
HQ File :01/84/050/00010/AM15/		Lic.No/Date:3510043770 13.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/27/2014-15/Hosy., dated 18.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	98% Cotton 2% Nylon fibre	75,000 Sq.	Raw Cotton natural fibre	24,078.60 Kgs.

	with white metal compound blended dyed woven fabrics	meter	Nylon fibre with white metal compound	429 Kgs.
$\ 3\ $	with flame resistant finish,		Vat dyes	292.50 Kgs.
	GSM-260+/-10% - 19,500		Flacovan FR Finish	8619 Kgs.
	Kgs.		Ukadan Flame resistant chemicals	916.50 Kgs.
			Silastan Flame resistant chemicals	78 Kgs.
			Ukanol Soft 1606	507 Kgs.
			Ukanol Soft 1707	292.50 Kgs.
			Furnace Oil	As per fuel policy
			Polyvinyl Alcohol	195 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 8) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	10.06.2014	Status: Approved
HQ File :01/84/050/00012/AM15/		Lic.No/Date:3510043769 13.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/28/2014-15/Hosy., dated 18.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Cotton dyed woven	30,000 Sq.	Raw Cotton natural fibre	4770 Kgs.

	fabrics with flame resistant	meter	Vat dyes	54 Kgs.
4	finish, GSM-120+/-10% -		Flacovan FR Chemical	2372 Kgs.
	3600 Kgs.		Ukadan Flame resistant	230.40 Kgs.
			chemicals	
			Silastan Flame resistant	32.40 Kgs.
			chemicals	
			Ukanol Soft 1606	97.2 Kgs.
			Ukanol Soft 1707	54 Kgs.
			Furnace Oil	As per fuel policy
			Polyvinyl Alcohol	36 Kgs.

The import of Dyes and Chemical (Sl. No.2 to 7) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:13/2/84-ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	10.06.2014	Status: Approved
H	IQ File :01/84/050/00013/AM15/		Lic.No/Date:3510043766 13.03.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/29/2014-15/Hosy., dated 11.06.2014 as detailed below:-

Export P	Export Product						
S.No.	S.No. Export Product						
1.	1. Mill made Industrial Work wear (Summer Pant) woven garment						
	made of 98% Cotton 2% Nylon fibre with white metal compound						
	blended yarn fabric, GSM-260+/-10% and 100% Cotton dyed						

	fabric flame resistant finish and quilted with SLT 9110 fabout of 95% Meta Aramid fibre & 5% Para Aramid dyed), GSM-120+/-10% - 11,758.5 Kgs.	
2.	Mill made Industrial Work wear woven garment (Summe made out of 98% Cotton 2% Nylon fibre with which compound blended yarn fabric, GSM-255+/-10% and Cotton dyed fabric flame resistant finish and quilted yarn fabric made out of 95% Meta Aramid fibre & Aramid fibre (not dyed), GSM-120+/-10% - 6150.6 Kgs	ite metal ad 100% with SLT 5% Para
Import I	tems	•
S.No.	Import Item	Quantity Allowed
1.	Raw Cotton Natural fibre	17,369 Kgs.
2.	Nylon fibre with white metal compound	258 Kgs.
3.	Vat dyes	175 Kgs.
4.	Flacovan (FR Chemicals)	5144 Kgs. (@ 442 grams per Kg. of fabric)
5.	Ukadan flame resistant chemicals	547 Kgs. (@ 47 grams per Kg. of fabric)
6.	Silastan flame resistant chemicals	46 Kgs. (@ 19 grams per Kg. of fabric)
7.	Ukanol 1606	279 Kgs.
8.	Ukanol 1707	175 Kgs.
9.	FR Thread	568 Kgs.
10.	Meta Aramid fibre	2487.26 Kgs.

11.	Para Aramid fibre	131 Kgs.
12.	Furnace Oil	As per fuel policy
13.	Polyvinyl Alcohol	116.39 Kgs.

The import of Dyes and Chemical (Sl. No.3 to 8) shall be restricted to 26% FOB value within the overall CIF value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		-		Status: Deferred
6	HQ File :01/84/050/00024/AM15/		Lic.No/Date:3210074492 26.03.2014	Defer Date: 17.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 17.07.2014.

	Case No.:3/3/84-ALC3/2014	-		Status: Deferred
7	HQ File :01/84/050/00026/AM15/		Lic.No/Date:0210201904 01.04.2014	Defer Date: 17.07.2014

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 17.07.2014.

]		Status: Deferred
8	HQ File :01/84/050/00025/AM15/		Lic.No/Date:0410157117 15.04.2014	Defer Date: 17.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 17.07.2014.

Case No.:2/11/84-ALC3/2014	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:11/84-ALC3/2014 19.06.2014	Status: Deferred
HQ File :01/84/050/00089/AM15/	1		Defer Date: 17.07.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 17.07.2014.

Case No.:1/11/84-ALC3/2014	1 3	10.06.2014	Status: Approved
HQ File :01/84/050/00088/AM15/		Lic.No/Date:0210203204 09.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on manufacturing process & stage-wise wastage of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed

PRO version

1.	100% dyed/printed silk fabrics	1891 Kgs.	Thrown silk yarn of 20/22	2628 Kgs.
	made of thrown silk yarn of 20/22		denier in hanks of 2A, 3A,	(Including
	denier in hanks of 2A, 3A, 4A &		4A & 5A Grade	39%
	5A Grade			wastage)

- MANUAL AGENDA CASE

(11)

Case No.159	M/s Textrade International Ltd., Mumbai			
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/054/AM-09/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0310465547 dated				
18.03.2008.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Made-ups (cushion cover) made of	50,000	55% Linen 45% Cotton solid	0.50 S	q.

	55% Linen 45% Cotton solid dyed fabric, GSM-185+/-10%, size-40x40 cms.	Nos.	dyed fabric, GSM-185+/-10%, width-44/45"+/-10%	meter per piece	
2.	Made-up (solid & stripe panel) made of 55% Linen 45% Cotton solid dyed fabric, GSM-185+/-10%, size-42"x84".		55% Linen 45% Cotton solid dyed fabric, GSM-185+/-10%, width-44/45"+/-10%	1	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.160	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Chennai		
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/053/AM-14/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No. 0410142831 dated			
23.01.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/30/2014-15/Hos., dated 19.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pant (Trousers)	69,163	72% Cotton 27% Polyester 1%	1,55,616 Sq. meter
	made of 72% Cotton 27%	Nos.	Spandex denim fabric, GSM-	
	Polyester 1% Spandex		356+/-10%, Cuttable width-57"	
	denim fabric, GSM-356+/-		80% Polyester 20% Cotton T/C	28,357 Sq. meter
	10%		pocketing fabric, GSM-105+/-	(@ 0.41 sq. meter
			10%, width-58"	per piece
			Zippers	Net to net

			Buttons	Net to net
			Rivets	Net to net
2.	Ladies Pant (Trousers) made of 98% Cotton 2%	14,230	98% Cotton 2% Spandex	32,018 Sq. meter
	Spandex fabric, GSM-	NOS.	fabric, GSM-340+/-10%, cuttable width-51-53"	
	340+/-10%		80% Polyester 20% Cotton T/C	5834 Sq. meter (@
			pocketing fabric, GSM-105+/-	0.41 sq. meter per
			10%, width-58"	piece
			Zippers	Net to net
			Buttons	Net to net
			Rivets	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.161	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Chennai		
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/054/AM-14/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.0410146519 dated			
27.05.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/32/2014-15/Hos., dated 19.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pant (Trousers)	44,444	86% Cotton 13% Polyester	1,00,000 Sq. meter
	made of 86% Cotton 13%	Nos.	1% Spandex denim fabric,	
	Polyester 1% Spandex		GSM-335+/-10%, width-57"	

denim fabric, GSM-335+/-	80% Polyester	20% Cotton 18,222 Sq. meter
10%	T/C pocketing	fabric, GSM- (@ 0.41 sq. meter
	105+/-10%, wid	lth-58" per piece
	Zippers	Net to net
	Buttons	Net to net
	Rivets	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

•	/			
Case No.162 M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
		Chennai		
	NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/134/AM-14/DES-V		
	Re-fixation of input output norms in respect of Advance Authorization No.0410148092 dated			
	19.07.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as per written comments of DC(MSME)'s conveyed vide their U.O.No.37(5)/31/2014-15/Hos., dated 19.06.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Pants (Trousers)	88,889	98% Cotton 2% Spandex	2,00,000 Sq.
	with pockets made out of	Nos.	fabric, GSM-340+/-10%,	meter
	98% Cotton 2% Spandex		width-51-53"	
	fabric, GSM-340+/-10%		80% Polyester 20% Cotton	36,444 Sq. meter
			T/C pocketing fabric, GSM-	(@ 0.41 sq. meter

			105+/-10%, width-58"	per piece)
			Zippers	88,890 Nos.
			Buttons	88,890 Nos.
			Rivets	3,55,560 Nos.
2.	Ladies Pants (Trousers)	44,444	72% Cotton 27% Polyester 1%	1,00,000 Sq.
	with pockets made out of	Nos.	Spandex denim fabric, GSM-	meter
	72% Cotton 27% Polyester		356+/-10%, width-57"	
	1% Spandex denim fabric,		80% Polyester 20% Cotton	18,222 Sq. meter
	GSM-356+/-10%		T/C pocketing fabric, GSM-	(@ 0.41 sq. meter
			105+/-10%, width-58"	per piece)
			Zippers	44,444 Nos.
			Buttons	44,444 Nos.
			Rivets	1,77,776 Nos.
3.	Ladies Pants (Trousers)	44,444	86% Cotton 13% Polyester 1%	1,00,000 Sq.
	with pockets made out of	Nos.	Spandex denim fabric, GSM-	meter
	86% Cotton 13% Polyester		335+/-10%, width-57-59"	
	1% Spandex denim fabric,		80% Polyester 20% Cotton	18,222 Sq. meter
	GSM-335+/-10%		T/C pocketing fabric, GSM-	(@ 0.41 sq. meter
			105+/-10%, width-58"	per piece)
			Zippers	44,444 Nos.
			Buttons	44,444 Nos.
			Rivets	1,77,776 Nos.
4.	Ladies Pants (Trousers)	44,444	75% Cotton 23% Polyester 2%	1,00,000 Sq.
	with pockets made out of	Nos.	Spandex denim fabric, GSM-	meter
	75% Cotton 23% Polyester		305+/-10%, width-52"	
	2% Spandex denim fabric,		80% Polyester 20% Cotton	18,222 Sq. meter
	GSM-305+/-10%		T/C pocketing fabric, GSM-	(@ 0.41 sq. meter
			105+/-10%, width-58"	per piece)
			Zippers	44,444 Nos.

Buttons	44,444 Nos.
Rivets	1,77,776 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.163	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Chennai		
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/181/AM-14/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0410143871 dated			
05.03.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014.

<u>(16)</u>

(,			
Case No.164	M/s Imperial Readymade Garments Factory India Pvt. Ltd.,		
	Chennai		
NC 11/AM-15, dt. 19.06.2014	File No.01/84/162/280/AM-11/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.0410114215 dated			
01.06.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 03.07.2014.

(17)

Case No.165	M/s The Travancore Mats & Matting Co., Kerala
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/046/AM-15/DES-V

Re-fixation of input output norms in respect of Advance Authorization No.1010057540 dated 01.04.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 03.07.2014.

(18)

Case No.166	M/s Alps Industries Ltd. Ghaziabad
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/162/AM-14/DES-V
Re-fixation of input output norms against Advance Authorization No.0510363932 dated 29.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete justification and technical person to explain the case. The case stands for relisting on 17.07.2014.

(19)

Case No.167	M/s Supershva Swabs(I), New Delhi
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/188/AM-11/DES-V
Re-fixation of input output norms against Advance Authorization No.0510272361 dated 08.09.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete justification and technical person to explain the case. The case stands for relisting on 17.07.2014.

(20)

- (_ `)	
	Case No.168	M/s Fashion Accessories, Gurgaon

NC 11/AM-15, dt. 19.06.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510369393 dated	
25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that DC (MSME) has issued letter to applicant firm on 27.05.2014 for submitting the requisite information/details in support of their proposal. The Committee after deliberations decided to await the same and defer the case for re-listing on 17.07.2014.

(21)

Case No.169 M/s Fashion Accessories, Gurgaon	
NC 11/AM-15, dt. 19.06.2014	File No.01/84/171/042/AM-15/DES-V
Ratification of input output norms against Annual Advance Authorization No.0510369394 dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Apron made of 100% Linen	9000 Nos.	100% Linen unwashed	1.46 Sq.
	woven fabric, GSM-180+/-10%		woven fabric, GSM-180+/-	meter per
			10%, width-102"	piece
2.	Oven Mitt made of 100% Linen	6500 Nos.	100% Linen unwashed	0.35 Sq.
	woven fabric, GSM-180+/-10%		woven fabric, GSM-180+/-	meter per
			10%, width-102"	piece
3.	Pot Holder made of 100% Linen	6500 Nos.	100% Linen unwashed	0.22 Sq.
	woven fabric, GSM-180+/-10%		woven fabric, GSM-180+/-	meter per
			10%, width-102"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(22)

Case No.170 M/s Orient Clothing Co. Pvt. Ltd., Gurgaon	
NC 11/AM-15, dt. 19.06.2014	File No.01/84/171/043/AM-15/DES-V
Fixation of input output norms against Annual Advance Authorization No.0510354157 dated 14.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Children's 2 layer skirt with lining	-	85% Polyester 15% Nylon	*
	and knitted shorts. 1 st Layer of skirt:	Nos.	knitted with flocking fabric,	meter per
	85% Polyester 15% Nylon knitted		GSM-45+/-10%, width-	piece
	with flocking fabric, GSM-45+/-		57/58"	
	10%, 2 nd layer of Skirt: 100%		100% Polyester knitted	0.78 Sq.
	Polyester knitted fabric, GSM-40+/-		fabric, GSM-40+/-10%,	meter per
	10%, Lining: 100% Polyester woven		width-57/58"	piece
	fabric, GSM-67+/-10%, Style No.		100% Polyester woven	0.78 Sq.
	TGF4SK2805		fabric, GSM-67+/-10%,	meter per
			width-57/58"	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.171	M/s SRF Ltd., Gummidipoondi, Tamil Nadu
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/389/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorization No.0410133638 dated 10.02.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. It was decided to defer the case for re-listing on 17.07.2014.

(24)

Case No.172	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu	
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/022/AM-12/DES-V	
Enhancement of input output norms for export of technical fabrics and garments with flame retardant		
finish in respect of Advance Authorization No.3510033691 dated 27.04.2011		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

(25)

Case No.173	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.3510041934 dated	
22.08.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 10.07.2014.

(26)

Case No.174	M/s Ganga Acrowools Ltd., Ludhiana
NC 11/AM-15, dt. 19.06.2014	File No.01/84/50/310/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No.3010099890 dated	

16.01.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to await the same and defer the case for re-listing on 17.07.2014.

(27)

	Case No.175	M/s S.K. Solutions, Mumbai
Ī	NC 11/AM-15, dt. 19.06.2014	File No.01/84/162/039/AM-15/DES-V
Clarification in respect of classification of Terry Towel – reg.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to clarify whether 'Toilet Linen of Terry Towelling or similar Terry fabrics' falls under ITC Code 63026000 or 63049250. The Committee after deliberations decided that 'Toilet Linen of Terry towelling or similar Terry fabrics' falls under ITC Code 63026000.

(28)

Case No.176	M/s Pacific Leather Pvt. Ltd., Kanpur
NC 11/AM-15, dt. 19.06.2014	File No.01/84/162/191/AM-14/DES-V
D-1-4: C C	

Deletion for foot note conditions, General Note condition Sr. No.3 and for specifying the import items against Polyurethane resin Srl. No.26 of G-7 as Polyurethane Resin (Polyurethane Binder/Acrylic Binder/Resin Binder).

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has

requested for deletion of footnote condition under Srl. No.26 of SION G-7 specifying the import items against Polyurethane resin. The Committee after taking advice from Council for Leather Exports, Chennai and Central Leather Research Institute, Chennai decided that the amendments sought by the applicant firm is not acceptable and no change is recommended to the existing norms.

(29)

Case No.177	M/s Dhruv Globals Ltd., Faridabad	
NC 11/AM-15, dt. 19.06.2014	File No.01/84/171/021/AM-15/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0510361429 dated		
01.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 17.07.2014.
